

ITEM NOS.1 & 62

COURT NO.4

SECTION XIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. Nos.7-8 in CIVIL APPEAL No.4389/2006

STATE OF ORISSA & ORS.

Petitioner(s)

VERSUS

PRAFULLA KUMAR SAHOO & ANR.

Respondent(s)

(For contempt for non-compliance of Court's order dated
18.08.2010 arising out of Contempt Petition Nos.100 & 111/2011
and office report)

WITH

I.A. No.6 in CIVIL APPEAL No. 4391 OF 2006
(For contempt for non-compliance of Court's order dated
18.08.2010 arising out of Contempt Petition No.132/2011
and office report)

I.A. No.2 in CIVIL APPEAL No. 4392 OF 2006
(For contempt for non-compliance of Court's order dated
18.08.2010 arising out of Contempt Petition No.127/2011
and office report)

I.A. No.2 in CIVIL APPEAL No. 4395 OF 2006
(For contempt for non-compliance of Court's order dated
18.08.2010 arising out of Contempt Petition No.108/2011
and office report)

I.A. No.2 in CIVIL APPEAL No. 4396 OF 2006
(For contempt for non-compliance of Court's order dated
18.08.2010 arising out of Contempt Petition No.114/2011
and office report)

I.A. No.2 in CIVIL APPEAL No. 4402 OF 2006
(For contempt for non-compliance of Court's order dated
18.08.2010 arising out of Contempt Petition No.130/2011
and office report)

I.A. No.2 in CIVIL APPEAL No. 4403 OF 2006
(For contempt for non-compliance of Court's order dated
18.08.2010 arising out of Contempt Petition No.113/2011
and office report)

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I.A. No.2 in CIVIL APPEAL No. 4410 OF 2006
(For contempt for non-compliance of Court's order dated
18.08.2010 arising out of Contempt Petition No.109/2011
and office report)

I.A. No.2 in CIVIL APPEAL No. 4411 OF 2006
(For contempt for non-compliance of Court's order dated
18.08.2010 arising out of Contempt Petition No.90/2011
and office report)

I.A. No.2 in CIVIL APPEAL No. 4413 OF 2006
(For contempt for non-compliance of Court's order dated
18.08.2010 arising out of Contempt Petition No.137/2011
and office report)

I.A. No.2 in CIVIL APPEAL No. 4414 OF 2006

(For contempt for non-compliance of Court's order dated 18.08.2010 arising out of Contempt Petition No.138/2011 and office report)

I.A. No.2 in CIVIL APPEAL No. 4416 OF 2006
(For contempt for non-compliance of Court's order dated 18.08.2010 arising out of Contempt Petition No.131/2011 and office report)

I.A. No.2 in CIVIL APPEAL No. 4421 OF 2006
(For contempt for non-compliance of Court's order dated 18.08.2010 arising out of Contempt Petition No.126/2011 and office report)

WITH

CONTEMPT PETITION (CIVIL) NO. 258/2011 in C.A. No.4419/2006
(With Office Report)

Date: 02/09/2011 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE DEEPAK VERMA

For Appellant(s) Mr. Suresh Chandra Tripathy, Adv.

For Applicant(s)/
Respondent(s) Mr. Rutwik Panda, Adv.
Mr. Antayami Upadhyay, Adv.
Mr. Raj Kumar Mehta, Adv.

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Mr. Bharat Sangal, Adv.
Ms. Vernika Tomar, Adv.
Ms. Srijana Lama, Adv.

Mr. Rajiv Sankar Roy, Adv.
Mr. Pranab Kumar Mullick, Adv.
Mr. Rohit Anand Das, Adv.
Mr. Sukumar, Adv.
Mr. Deepam Borah, Adv.

Mr. Anukul Chandra Pradhan, Adv.
Mr. Shiv Sagar Tiwari, Adv.
Mr. Saurabh Mishra, Adv.

Mr. Rohit Singh, Adv.
Mr. Dharmendra Kumar Sinha, Adv.

Mr. Antaryami Upadhyay, Adv.

UPON hearing counsel the Court made the following
O R D E R

The order dated 18.08.2010 has sufficiently been complied with. There is no merit in these contempt petitions which are accordingly dismissed.

(Signed order is placed on the file)

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

I.A. Nos.7 & 8 in CIVIL APPEAL NO. 4389 OF 2006

STATE OF ORISSA & ORS. Petitioner(s)

VERSUS

PRAFULLA KUMAR SAHOO & ANR. Respondent(s)

WITH

- I.A. No.6 in CIVIL APPEAL No. 4391 OF 2006
- I.A. No.2 in CIVIL APPEAL No. 4392 OF 2006
- I.A. No.2 in CIVIL APPEAL No. 4395 OF 2006
- I.A. No.2 in CIVIL APPEAL No. 4396 OF 2006
- I.A. No.2 in CIVIL APPEAL No. 4402 OF 2006
- I.A. No.2 in CIVIL APPEAL No. 4403 OF 2006
- I.A. No.2 in CIVIL APPEAL No. 4410 OF 2006
- I.A. No.2 in CIVIL APPEAL No. 4411 OF 2006
- I.A. No.2 in CIVIL APPEAL No. 4413 OF 2006
- I.A. No.2 in CIVIL APPEAL No. 4414 OF 2006
- I.A. No.2 in CIVIL APPEAL No. 4416 OF 2006
- I.A. No.2 in CIVIL APPEAL No. 4421 OF 2006
- CONTEMPT PETITION (CIVIL) NO. 258/2011 in C.A. No.4419/2006

O R D E R

The order dated 18.08.2010 has sufficiently been complied with. There is no merit in these contempt petitions which are accordingly dismissed.

.....J
(DALVEER BHANDARI)

.....J
(DEEPAK VERMA)

New Delhi;
September 02, 2011.